

In the National Company Law Tribunal, Jaipur

Item No. 104

CP No. (IB) 54/7/JPR/2019

UNDER SECTION 7 OF IBC, 2016

In the matter of:

Vidya Educare Pvt. Ltd.

.....Applicant/Petitioners

VS.

M/s Prayag Polytech Pvt. Ltd.

.....Respondent

Order delivered on 05.07.2019

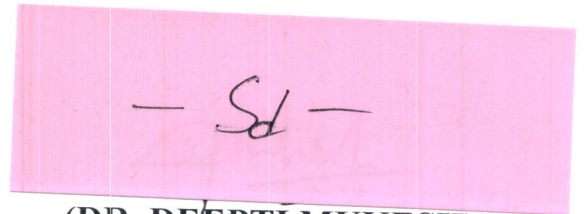
CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

For Petitioner (s) : Ajit Maloo, Proxy counsel
For Respondent(s) : Sandeep Taneja, Adv.

ORDER

Learned Proxy counsel for applicant seeks adjournment stating that the main counsel for the applicant is not available. In pursuance of the order dated 24th April, 2019, the Vakalatnama and reply have been filed. It is seen that rejoinder is not filed till date, right to file rejoinder closed. The matter is listed for hearing on 08.08.2019.



**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**